

OFFICE OF THE CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS, MUMBAI

PUBLIC NOTICE

Dated this on 26th day of December, 2022

As per rule 129A of the Patents Rules, 2003 (as amended) an applicant for patent or a party to a proceeding may make a request for adjournment of the hearing with reasonable cause. It has been noticed that the adjournment requests are being filed without mentioning the 'reasonable cause'. All the stakeholders, specifically the Patent Agents, are hereby informed that requests for adjournment under rule 129A of the Patents Rules, whereby the 'reasonable cause' for seeking extension is not mentioned, will not be entertained. To avoid the inconvenience caused, the stakeholders are requested to specify the 'reasonable cause' in the request for adjournment, without fail. It is also desirable that "reasonable cause" may be supported by documentary evidence, if any.

**- Sd
Controller General of Patents, Designs & Trade Marks**